

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 218 of 2014 & IA Nos, 337 of 2014 and 443 of 2014,
A.No. 166 of 2014 & IA No. 275 of 2014 and IA No. 443 of 2014,
Appeal No. 296 of 2013 & IA No. 443 of 2014

Dated : 15th December, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

A.No. 218 of 2014 & IA Nos. 337 of 2014 and IA No. 443 of 2014

Prayas Energy Group **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent (s) : Ms Kiran Gandhi and Ms. Ramani
Taneja for Resp. No.3
Mr. Buddy A. Ranganadhan
Mr. Vikram Nankani, Sr. Adv. along with
Ms. Poonam Verma, Mr. Gaurav Dudeja
and Mr. Pranav Vyas for Resp. No.2

A.No. 166 of 2014 & IA Nos. 275 of 2014 and IA No. 443 of 2014

Maharashtra State Electricity Distribution Co. Ltd. **Appellant(s)**
Versus
Adani Power Maharashtra Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rahul C, Ms. Kiran Gandhi and
Ms. Ramani Taneja

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. Vikram Nankani, Sr. Adv. along with
Mr. Pranav Vyas, Ms. Poonam Verma
and Mr. Gaurav Dudeja for Resp. No.1

A.No. 296 of 2013 & IA No. 443 of 2014

Prayas Energy Group **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. M. G. Ramachandran

Counsel for the Respondent (s) : Ms Kiran Gandhi, Ms. Ramani Taneja
for Resp. No.3
Mr. Buddy A. Ranganadhan
Mr. Vikram Nankani, Sr. Adv. along with
Mr. Pranav Vyas, Ms. Poonam Verma
and Mr. Gaurav Dudeja for Resp. No.2

ORDER

Appeal No. 166 of 2014:

The learned counsel for the parties are present. They candidly say that this Tribunal in its order dated 09th October, 2014 has directed that no coercive action shall be taken by the respondent No.1 in appeal No. 166 of 2014 till the next date of hearing. Thus the interim order is in force till today and today this appeal along with other appeals is being postponed. The prayer for the appellant is to continue the aforesaid interim order. In this light, the interim order dated 09th October, 2014 shall continue till the next date of hearing.

Post the matter for hearing on **15th January, 2015.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/rt